

ITEM NO.39

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7409/2023

(Arising out of impugned final judgment and order dated 14-06-2023 in BA No. 3494/2022 passed by the High Court Of Delhi At New Delhi)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

PREETI CHANDRA

Respondent(s)

Date : 16-06-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE RAJESH BINDAL  
(VACATION BENCH)

For Petitioner(s) Mr. Sanjay Jain, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Padmesh Mishra, Adv.

For Respondent(s) Mr. Siddharth Aggarwal, Sr. Adv.  
Mr. Adit Piyari, Adv.  
Ms. Neeha Nagpal, Adv,  
Mr. Malak Bhatt, AOR  
Mr. Maitreya Subramaniam, Adv.  
Mr. Chaitanya Sundriyal, Adv.  
Mr. Zeeshan Thomas, Adv.  
Mr. Sowjhanya Shankaran, Adv.  
Mr. Harsh Yadav, Adv.  
Mr. Mandeep Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice to the respondent.
2. Appearance is entered by Mr. Siddharth Aggarwal, learned Senior counsel assisted by Mr. Malak Bhatt, Advocate-on-Record. Complete set of the paper book has been furnished to

the counsel for the respondent.

- 3 Reply be filed within two weeks with a copy to the other side.  
Rejoinder thereto be filed within two weeks thereafter.
- 4 Till further orders, operation of the impugned order dated  
14<sup>th</sup> June, 2023 shall remain stayed.
- 5 At this stage, learned counsel for the respondent states that  
the respondent may be granted liberty to apply for temporary  
bail on health grounds.
- 6 As and when such an application is moved, the same shall be  
considered in accordance with law.
- 7 List after four weeks.

(GULSHAN KUMAR ARORA)  
ASSISTANT REGISTRAR

(POONAM VAID)  
COURT MASTER